

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

R.A. No. 328 of 1995 In
O.A. No. 1045 of 1991

(23)

New Delhi this the 21st Day of January, 1997

HON'BLE MR. A.V. HARIDASAN, VICE-CHAIRMAN(J)

HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

Shri Jagroop Singh
S/o Shri Shiv Singh,
R/o Village Mehgura Marhi,
District Aligarh.

..Original applicant/
respondent in the RA.

Versus

Union of India through

1. The General Manager,
North-Eastern Railway,
Gorakhpur.
2. The Division Railway Manager,
N.E. Railway,
Izatnagar.

.Petitioner in the RA/
respondents in the OA.

ORDER BY CIRCULATION

The Petitioner in the Review Application (the respondents in the O.A.) has prayed for the review of the order as the above O.A. when taken up for final hearing on 19.10.1995, his name as the present counsel for the respondents was not shown in the cause list. The counsel had filed his Vakalatnama on 9.10.1995 and, therefore, in the normal course he should have noted it even though his name might not have been

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corrected in the cause list. However, the petitioner in this Review Application has not shown ~~any~~ the error or omission on the face of the record in our order except to say that there is a sufficient cause for recalling our order dated 19.10.1995. As the petitioner has not made out any case for review on merits, the Review Application is rejected.


(K. MUTHUKUMAR)
MEMFBER (A)


(A.V. HARIDASAN)
VICE Chairman

RKS